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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD

C.P.No.90 of 1997 in O.A.No.1061 OF 1997. Date of Order:31-3-1998.

Between:

M.V.Rao.

.. Applicant

and

1. R.N.Malhotra,
General Manager,
South Eastern Railway,
Gardenreach,Calcutta.

2. Debasis Ray,
Chief Personnel Officer,
South Eastern Railway,
General Manager's Office,
Gardenreach,Calcutta.

3. P.Sudhakar,
Divisional Railway Manager,
South Eastern Railway,
Dendaparthy, Visakhapatnam.

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.G.Ramachandra Rao

COUNSEL FOR THE RESPONDENTS:: Mr.C.V.Malla Reddy

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR(JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.G.Ramachandra Rao for the Applicant
and Mr.C.V.Malla Reddy for the Respondents.

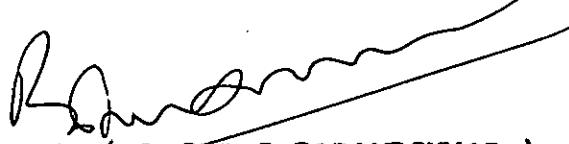
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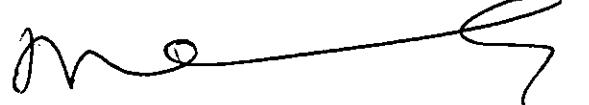
2. This O.A. was disposed of with the following direction:-

"What is, however, urgently required is that sanction of his terminal benefits should not be delayed on any account. Respondent-1 is, therefore, directed to have this case examined without any loss of time and to ensure that all the claims are fully processed, sanctioned, and settled within a period of 45 days from the date of receipt of a copy of this Order."

3. Today, the learned Counsel for the respondents produced a Letter No.WPE/22/CP:90/97, dated:18-3-1998 addressed to their ~~respondents~~ Counsel C.V.Malla Reddy. As per this the P.F., CGEGIS, Leave Salary, Commutation of Pension and ~~sanction of~~ ^{done} the pension has been ~~done~~ and the Cheque Numbers also ^{done} been indicated.

4. In view of the above, the C.P. is closed. No costs.
(The letter referred to above is taken on record).


(E.S.JAI PARAMESHWAR)
373/MS
MEMBER(J)


(R.RANGARAJAN)
MEMBER(A)

 Dated: this the 31st day of March, 1998

Dictated in the Open Court

DSN